

Before Central Admn. Tribunal

For 16-4-86.

G. P. Bvc.-(J)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District: Albad.

Stamp No.

Advocate Mr. Kalpesh Zaveri

Office Note, if any,

Prays for int. relief.

O. A. No. 140/86

APPEAL  
CIVIL No. 155 of 1986  
APPLICATION

(Under . . . . . Act)  
(Art. . . . . of the

Constitution of India )

To be admitted to the File.

This . . . . . day of . . . . . 198 .

Assistant Registrar

Court's Order

NO interim relief. The applicant should serve notice on the ~~applicant~~ <sup>respondent</sup> that he should file his reply to the main application within 30 days from the receipt of the notice. Along with the notice, a copy of the application and a copy of this order should be sent. The applicant is at liberty to move the Tribunal for fixing the date of hearing after the matter becomes ready.

-4-86.

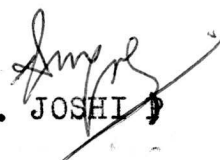
B. C. Hedgil  
(B. C. Hedgil)  
V.C.

O.A. No.140/86

CORAM : (1) Hon'ble Mr. P.H. Trivedi(Vice Chairman)  
(2) Hon'ble Mr. P.M. Joshi ( Judicial Member)

Mr. Kalpesh Zaveri learned counsel for the applicant states that the applicant has been reinstated in his original ~~job~~ post and he is at present attending his job. According to him now there is no cause of any grievances, hence he should be permitted to withdraw <sup>the</sup> application. His request is considered. The application therefore stands disposed off as withdrawn with no order ~~has~~ to cost.

22-7-86

  
( P.M. JOSHI )

J.M

  
( P.H. TRIVEDI )

V.C.